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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 62/89  
T.A. No.

198

DATE OF DECISION 26.2.1992

K.Jojappa Petitioner

Mr.K.S.R.Anjaneyulu Advocate for the Petitioner(s)

Versus

The Secretary To Govt. & D.G. Telecom,  
New Delhi & 5 others Respondent

Mr.N.R.Devraj, Addl.CGSC Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. R. BALASUBRAMANIAN, MEMBER (ADMN.)

The Hon'ble Mr. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGI/PRRND-12 CAT/86-3-12-86-15,000

(HRBS)  
M(A)

(HTCSR)  
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.62/89

Date of order: 26.2.1994

BETWEEN:

K.Jojappa .. Applicant.

A N D

Union of India rep. by:

1. The Secretary to Govt.  
& D.G. Telecom,  
New Delhi.
2. The Member (Personnel)  
Telecom Board,  
New Delhi.
3. The General Manager Telecom,  
Telephone Dist.  
Suryalok Complex,  
Hyderabad.
4. The DyG.M.(O) O/o G.M.Telcom,  
Suryalok, Hyderabad.
5. The Divisional Engineer,Phones,  
Saifabad O/o G.M.Telcom,  
Suryalok, Hyderabad.
6. Sri Ch.Subramanyam, Enquiry  
Officer & A.O. O/o G.M.Telcom  
Suryalok, Hyderabad. .. Respondents.

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Counsel for the Applicant .. K.S.R.Anjaneyulu

Counsel for the Respondents .. N.R.Devraj, Addl,CGSC

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CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by  
Hon'ble Shri R.Balasubramanian, Member (Admn.) ).

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(124)

This is an application filed under Section 19 of the Administrative Tribunals Act by the applicant herein seeking a direction to set aside the punishment of compulsory retirement ordered by the General Manager, Hyderabad and also the appellate authority in his memo No. SD-730/II/75 dated 26.4.1988 rejecting the appeal.

2. We have heard Shri KSR. Anjaneyulu, Advocate for the applicant and Mr. NR. Devraj, Advocate for the responder. At the time of hearing the learned counsel for the applicant drew our attention to the fact that the copy of the enquiry report was given only along with the punishment order. We find that with the support of para 5 of the counter. This case straightaway is governed by the case of Union of India Vs. Ramjan Khan AIR 1991, page 161. This, however, will not preclude the respondents from supplying a copy of the enquiry report to the applicant and give him an opportunity to make his representation and proceeding to complete the disciplinary proceedings from that stage. The application is allowed to the extent indicated above but in the circumstances we make no order as to costs. If the respondents choose to continue the disciplinary proceedings and complete the same, the manner as to how the period spent in the proceedings should be treated would depend upon the ultimate result. Nothing said herein would affect the decision of the Disciplinary Authority. At the same time, we hasten to add, that this order of the Tribunal is not a direction to necessarily continue the disciplinary proceedings. That is entirely left to the discretion of the Disciplinary Authority.

R. Balasubramanian  
(R. BALASUBRAMANIAN)  
Member (Admn.)

T. Chandrasekhara Reddy  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated 26th February, 1992.

(Dictated in the open court)

dy. Regd. No. 12427

80  
10/3/92  
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TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 26 - 2 - 1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.NC.

in

O.A.NC.

62/89

T.A.No.

W.P.No.

Admitted and interim directions  
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

